

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 212
CA No. 18/JPR/2024
CP No. 30/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mukud Raj Monga

...Petitioner

Versus

Baldev Monga & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Batra, Adv.

For the Respondent : Naresh Kumar Sejvani, Adv.

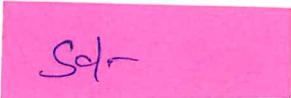
ORDER

CA No. 18/JPR/2024

Heard Mr. Naresh Kumar Batra, Adv. appearing on behalf of the Petitioner. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent has made a request that he has to appear in some other proceedings and cannot participate in the proceedings today. Reply has not been filed by the Respondent. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel.

It is stated by Mr. Naresh Batra, Adv. that an other IA has been filed by him for taking subsequent development on record. Registry is directed to list the IA No. 25/JPR/2024, if defects have been cleared. List the IA on 04.09.2024.

List the matter on 04.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 15, 2024